

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

O.A. No. 1529/97

New Delhi this the 11th day of December, 1998

HON'BLE SHRI R.K. AHOOJA, MEMBER (A)

10

Sh. Nahar Singh  
S/o Sh. Ram Sahay  
R/o Vill. Kastali  
P.O. Pala, Distt. Aligarh  
U.P. .... APPLICANT

(By Advocate Sh. A.K. Bhardwaj)

-VS-

1. Union of India  
through the Director  
All India Radio  
Akashwani Bhawan  
Sansad Marg, New Delhi
2. The Superintending Engineer  
High Power Transmission  
All India Radio  
Aligarh

..... RESPONDENTS

(By Advocate Sh. S. Mohd Arif)

ORDER (ORAL)

By Hon'ble Shri R.K. Ahooja, Member (A) :

The applicant who is working as Casual Labourer with temporary status under the respondents in High Power Transmission, Aligarh is aggrieved with the action of the respondents in not regularising him, <sup>High</sup> as one of his junior/s <sup>been regularized</sup> over-looking his claim.

2. Respondents in their reply have stated that there were three vacancies available in which a large number of casual labourers with temporary status including the applicant were considered. On the basis of that applicant could not be recommended for regularisation after due consideration.

3. I have heard the counsel.

Dw

(V)

4. The person alleged to be junior to the applicant who has been regularised has not been impleaded as a party. In any case the applicant's case has been considered. There is some doubt as to whether he was not recommended on merit or because of lack of sufficient vacancies.

5. In the facts and circumstances of this case I consider it proper to dispose of this OA with a direction that the applicant shall be considered for regularisation as and when the next vacancy is available with the respondents in the relevant category. No costs.

*R.K. Ahuja*  
(R.K. AHOOJA)  
Member (A)

"CC"